

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Review Application No. 51 of 2003

In

Original Application No. 1521 of 2000

Allahabad this the 27th day of Aug. 2003

Hon'ble Mr.A.K. Bhatnagar, Member (J)

Radhey Shiam Saksena (Son of Late Jagdish Sahai Saksena)
Town Hall, Opposite Arya Samaj, Shahjahanpur, Pin-242001
presently residing at Fatehganj, West Bareilly (By in person)

Applicant

Inperson

Versus

1. The Union of India through Secretary, Ministry of Railways, Rail Bhawan, New Delhi.
2. The GM/NER/ Gorakhpur.
3. The FA & CAO/NER/Gorakhpur.
4. The Railway Board/New Delhi through Secretary, Rail Bhawan, New Delhi.

Respondents

By Advocate ---

O R D E R

By Hon'ble Mr.A.K. Bhatnagar, Member (J)

Through this review application, review of the order dated 25.02.2003 has been sought.

2. I have carefully gone through the application. The applicant for review has tried, in fact, to reargue the case which is not permissible in law. The points raised by the learned counsel for the applicant have already been considered. The scope of review ... pg.2/-

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application is very limited. The applicant cannot be permitted to raise the points of his new choice. I do not find any error apparent on the face of record.

3. The review application is not maintainable in law as well as on facts. The review application is accordingly rejected.


Member (J)

/M.M./